

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UN-STARRED QUESTION NO.3085  
TO BE ANSWERED ON THE 06<sup>TH</sup> AUGUST, 2021**

**COLLEGE OF PHYSICIANS AND SURGEONS MUMBAI (CPS)**

**3085. SHRI SHA.BRA.DR.JAI SIDDESHWAR  
SHIVACHARYA MAHASWAMIJI:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether post graduate diploma courses offered by the College of Physicians and Surgeons Mumbai (CPS) were recommended by the erstwhile Medical Council of India and recognised by his Ministry and if so, the details thereof;
- (b) whether post graduate courses offered by National Board of Examination (NBE) New Delhi were also recommended by the erstwhile Medical Council of India and recognised by his Ministry, if so the details thereof;
- (c) whether his Ministry has constituted a committee to hand holding support to CPS and examine MSRs and inspection mechanism and if so, the details thereof; and
- (d) the details of timeline proposed for recognition of the fourteen diploma courses by his Ministry and also the National Medical Commission?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY  
WELFARE  
(DR. BHARATI PRAVIN PAWAR)**

- (a) The three Diploma courses namely, Diploma in Child Health (DCH), Diploma in Gynecology and Obstetrics (DGO) and Diploma in Pathology and Bacteriology (DPB)

being offered by College of Physicians and Surgeons (CPS), Mumbai were recognized by this Ministry and included in the First Schedule of the erstwhile Indian Medical Council (IMC) Act, 1956.

(b) The Union Government, after consultation with the erstwhile Medical Council of India (MCI), recognized the Postgraduate courses of the National Board of Examinations (NBE) in 1983. Subsequently, additional DNB/FNB/Diploma courses started by the NBE have also been recognized by the Ministry vide Notification dated 03.08.2016 and 06.08.2020, after consulting the erstwhile Medical Council of India (MCI), under Section 11(2) of the Indian Medical Council Act, 1956.

Further, as per section 37(1) of the National Medical Commission Act, 2019, the medical qualifications granted by the NBE are recognized medical qualifications for the purposes of the said Act.

(c) & (d) This Ministry had constituted a Committee on 17.01.2018 to provide handholding support to CPS, Mumbai. The mandate of the Committee was –(i) to examine the Minimum Standard Requirements (MSRs) of CPS, Mumbai for accreditation of participating Institutions, (ii) to study the mechanism adopted by the CPS, Mumbai for inspection/certification of the Institute, (iii) to study the possibilities for expanding CPS courses, (iv) to study the mechanism to monitor the standard of CPS courses being run at the accredited institutions and mode of final examination and (v) to study the nomenclature and curricula of the Diploma courses of the CPS, Mumbai. The Committee submitted the Report in February, 2019 which was sent to the erstwhile Board of Governors – Medical Council of India for examination. Subsequently, the National Medical Commission (NMC) was constituted with effect from 25<sup>th</sup> September, 2020. Clause (i) of sub-section (1) of section 25 of the NMC Act, 2019 empowers the Post Graduate Medical Education Board of the NMC to grant recognition to the medical qualifications at the postgraduate and super-specialty levels.